

with them for the supply of above items for 10 years;

(b) whether it is also a fact that Managing Director of the Hindustan Insecticides Ltd. who negotiated the terms of the new contract, proposed to D.C.M. a tenure of 10 years for the new agreement and advised the Board of Directors of the Hindustan Insecticides Ltd. to agree to his proposal,

(c) whether it is also a fact that Delhi factory of the Hindustan Insecticides is now paying about Rs. 500 per tonne of chlorine purchased from D.C.M. under the new agreement as against a price of Rs. 390 per tonne paid to D.C.M. till 30th April, 1966 under the agreement; and

(d) if so, the reasons for paying the higher price?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramakrishna): (a) As supply of materials and utilities is made by two different units, two contracts have been entered into with M/s. DCM. One contract deals with the supply of chlorine, oleum, water and steam from the DCM Chemical Works at Delhi for a period of 10 years effective from 1st May 1966. The other contract is for the supply of alcohol from the DCM Distillery at Dauraha effective for a period of 5 years from 1st May 1966.

(b) Yes. The M.D.'s proposal to DCM was as stated in the question but the ultimate recommendation for the Board was in line with the duration mentioned in part (a) above.

(c) The current rate of the supply of chlorine is Rs. 476.37 per tonne delivered at site as against Rs. 397.02 effective till 30th April, 1966.

(d) The higher price settled reflects the increased costs of salt, coal and processing charges.

M/s. Engineers India Ltd.

1925. Shri Himantakha: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether any company under the name of M/s. Engineers India Ltd., has been formed in collaboration with any foreign company or corporation;

(b) if so, the terms thereof; and

(c) the amount, if any, which has been paid to the foreign company?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramakrishna): (a) Yes, Sir, Engineers India Ltd. was formed in partnership with Bechtel International Corpn. of USA on the 15th March 1965.

(b) The Government of India hold 51 p.c. and Bechtel 49 p.c. shares in the company. Under the Agreement, Bechtel Corporation was to provide technical and engineering assistance to Engineers India Ltd. in the execution of jobs undertaken by the company.

(c) A sum of Rs. 9,898 has been paid to Bechtel International Corpn. as their fees in connection with technical services provided by them to the Engineers India Ltd. for the period 15th March, 1965 to date.

Grants-in-Aid to Bharat Sewak Samaj

1926. Shri Gadilaganan Gowd: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that grants-in-aid meant for Bharat Sewak Samaj are being channelled through his Ministry;

(b) the purposes for which the grants or funds are being given to the Bharat Sewak Samaj;

(c) the total amounts of grants and loans given to the Samaj during 1965-66;